

3. Navjeevaa Bumper Lottery by India Spihal Injuries Centre, 37, Bapa Nagar, New Delhi-3.
4. AeroSports Raffle by Aero Club of India, United India Building, F—Block, Connaught Place, New Delhi.
5. Star Lotteries by the Delhi Society for the Welfare of Mentally Retarded Children, 3, Nayaya Marg, Chanakayapuri, New Delhi-21

(b) No, Sir. Section 294-A IPC, however, makes it a penal offence to organise any lottery not being a State lottery or a lottery authorised by the State Government.

(c) As on the 31st December, 1984, State lotteries were being run in all the States (except Bihar, Jammu & Kashmir and Tripura) and the U.T. of Delhi.

Co-operation of the private sector in manufacturing of telecommunication equipment

916. DR. LOKESH CHANDRA:
SHRIMATI MONIKA DAS;
SHRIMATI USHA MALHOTRA:

Will the PRIME MINISTER be pleased to state:

(a) whether any action plan has been formulated to concretise the policy statement of March 23, 1984, inviting the co-operation of the private sector in the manufacture of telecommunications equipment in the country;

(b) whether any private sector unit has approached Government for joint enterprises; and

(c) if so, what was the percentage of per capita availability of telephones as on the 31st March, 1985?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL):

(a) Steps have been initiated towards seeking cooperation of private sector in manufacture of telecommunication equipment in the country. These *interalia* include:

(i) Adopting an easy licensing policy and issue of Letters of Intent to different parties in private sector for manufacture of various items of telecommunication equipment;

(ii) Finalising foreign collaborators on a centralised basis for transfer of Technology relating to Telephone Instruments and EPABX/EP AX manufacture;

(iii) Initiating activity for acquiring technology wherever needed in various areas of Switching and Transmission Equipment.

(b) Yes, Sir.

(c) Around 0.4 telephones per 100 of population in the country.

Revamping' of 20-point programme

917. SHRIMATI MONIKA DAS: Will the PRIME MINISTER be pleased to state what special measures Government propose to take to revamp the 20-point programme during the current financial year??

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): The Prime Minister in his broadcast to the nation had, *inter-alia*, stated that the 20-Point Programme will be restructured and implemented effectively. As a follow-up, the 20-Point Programme is being reformulated and restructured.

Reservation of posts for Forest Officers in Forest Research Institute, Dehradun

918. SHRIMATI OMEM MOYONG DEORI: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that a number of posts in the Forest Research In-

stitute, Dehra Dun and its regional units are; required to be filled by deputation of the forest officers of States and Union Territories; and

(b) if so, what is the number of such posts; and the number out of them lying vacant and since how long?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) and (b) There are 83 Group 'A' posts in the Forest Research Institute, Dehra Dun, and its regional units to be filled on deputation basis by officers of these, 32 posts are lying vacant for varying periods as mentioned below:

—6 posts for less than six months.

—9 posts between 6 months to 1 years.

—6 posts between 1 year to 2 years.

—11 posts for more than 2 years.

Posting of Indian Forest Service Officers

919. SHRIMATI OMEM MOYONG DEORI: Will the PRIME MINISTER be pleased to state;

(a) whether it is fact that in pursuance of Home Ministry's directive, Government have decided to fix normal tenures of posting of Indian Forest Service Officers borne on the Union Territories cadre;

(b) if so, what is the normal tenure of posting of Indian Forest Service Officers in the Union Territories of Andaman & Nicobar Islands, Arunachal Pradesh and Mizoram; and

(c) whether the tenure so fixed is in consonance with the tenure fixed for officers of the other All India Services?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) Yes, Sir.

(b) Five years.

(c) The tenure fixed for other All India Services is three years at Senior/Selection grades and two to three years at Supertime Scale in Arunachal Pradesh and Andaman & Nicobar Islands and two-three years for all officers posted to Mizoram. The higher tenure fixed for IFS officers is because of the very small number of posts for IFS officers outside these three territories.

Development of the Airports operating Domestic flights

920. SHRI R. SAMBASIVA RAO: Will the PRIME MINISTER be pleased to state;

(a) whether Government propose to formulate a comprehensive plan for development/expansion of airports operating domestic flights; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) and (b) Yes, Sir. A plan has been drawn up for development of aerodrome^e operating domestic flights. This includes strengthening of runway/pavements, expansion of terminal buildings, provision of other infrastructure viz. fire fighting equipment, security requirement and night landing facilities. A total provision of Rs. 328.24 crores has been made in the Seventh Five Year Plan for this purpose. This amount includes a small percentage earmarked for International airportg also, The plan outlay has not however yet been finalised.